

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

(IB)-508(PB)/2017

**IN THE MATTER OF:**  
**ELHPL Private Limited**

.... **APPLICANT / PETITIONER**

**SECTION:**

**Under Section 10 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 12.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

Mr. Arun Kathpalia, Senior Advocate with Ms. Padmaja Kaul, Mr. Nayan Agarwal and Ms. Vishakha Gupta, Advocates

**For the Respondent(s):-**

Dr. U.K. Chaudhary, Senior Advocate with Mr. Aditya Dewan and Mr. Himanshu Viz, Advs. for Vidya Mandir Classes Ltd.

**For the IRP:-**

Mr. A. Vashisht, Senior Advocate with Mr. Arijit Mazumdar and Mr. Akshay Chandna, Advocates

**ORDER**

C.A. No. 87(PB)/2018

Learned counsels for non applicants, Mr. Arijit Mazumdar briefing counsel to Mr. A. Vashisht, learned Senior Counsel and Mr. Aditya Dewan to Dr. U.K. Chaudhary, learned Senior Counsel accept notice.

Reply, be filed within seven days with a copy in advance to the other side.

Rejoinder, if any, be filed within three days thereafter with a copy in advance to the other side.

C.A. No. 67(PB)/2018

C.A. No. 67(PB)/2018 in C.P. No. (IB)-508(PB)/2017 be also listed along with C.A. No. 87(PB)/2018 for the same date.

List for arguments on 28.02.2018.

Sd/-  
**(M. M. KUMAR)  
PRESIDENT**

Sd/-  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**